

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 37/10/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.07.2017**


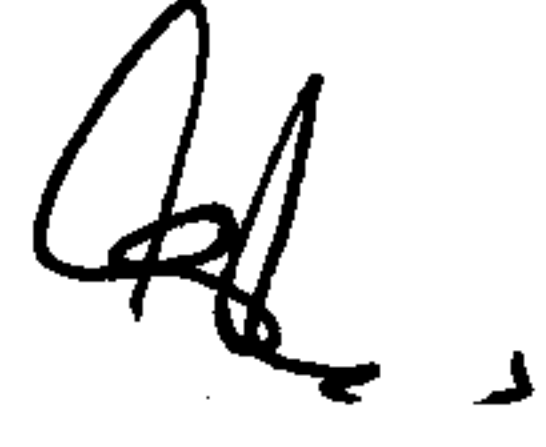
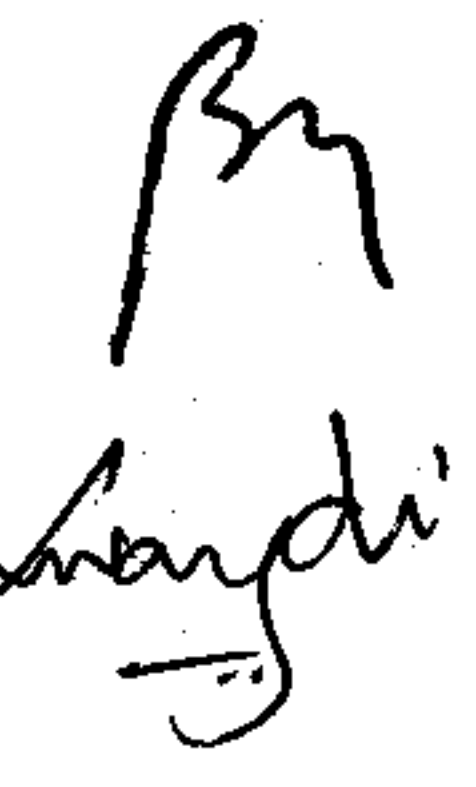
Name of the Company: PSL Ltd.

V/s.

Edelweiss Assets Recounstruction Co. Ltd. & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	ANIP A GANDHI	ADVOCATE	RES. 1	
2.	Navin Pahwa, Adv for Shreekar and Innes, Adv		Petitioner	
3.	Adv Bhadrish Raju a/w Lizum Wargdi i/b Trilegal	Adv Adv	} Intervener	

ORDER

Learned Advocate Mr. Navin Pahwa present for Corporate Debtor/ Applicant.
Learned Advocate Mr. Anip Gandhi present for Respondent no. 1. Learned Advocate Mr. Bhadrish Raju present for Intervener.

Learned Counsel appearing for the Applicant and Counsel appearing for intervener represented that the matter is listed before Hon'ble High Court of Bombay on 11.08.2017 and the appeal is listed before Division bench on 31.07.2017.

List the matter on 03.08.2017 in view of the stay order passed by Hon'ble Bombay High Court.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 27th day of July, 2017.